

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

13.

**C.P.(IB)/54(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES:

State Bank of India

Vs

Vidya S. Agrawal

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Ruchita Jain i/b MDP & Partners, Ld. Counsel for the IRP and FC/Petitioner present (VC). Mr. Mayank Bagla, Ld. Counsel for the Personal Guarantor present.
2. One week's time is finally granted to the Personal Guarantor to file reply. If reply is not filed within one week, the right to file reply will be forfeited. Copy of the reply to be served upon the Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on **01.03.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)